



2025:DHC:2920-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 5212/2025

EX LT COL PRAWIN KUMAR .....Petitioner

Through: Mr. Lalit Singh, Advocate

versus

UNION OF INDIA & ORS. ....Respondents

Through: Mr. Amit Tiwari, CGSC, Mr. Himanshu Bidhuri, Adv, Mr. Ayushi Srivastava, Adv, Mr. Ayush Tanwar along with Major Anish Murlidhar

**CORAM:**

**HON'BLE MR. JUSTICE C. HARI SHANKAR**

**HON'BLE MR. JUSTICE AJAY DIGPAUL**

**JUDGMENT (ORAL)**

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**24.04.2025**

**C. HARI SHANKAR, J.**

1. This is a completely misconceived petition as for the same relief as is sought in the petition, the petitioner is already before the Armed Forces Tribunal<sup>1</sup>.

2. Mr. Tiwari, learned Standing Counsel for the respondents, submits that the matter is in fact listed before the AFT tomorrow at 2.15 p.m.

3. We cannot believe that the petitioner was unaware of the listing

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<sup>1</sup> "the AFT", hereinafter



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of the matter before the AFT tomorrow. We do not wish to make any further comment in the matter.

4. The writ petition is accordingly dismissed. We refrain from awarding costs.

**C. HARI SHANKAR, J.**

**AJAY DIGPAUL, J.**

**APRIL 24, 2025/yg**

*Click here to check corrigendum, if any*